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Government of India
Ministry of Finance
(Department of Revenue and Insurance)

.....
New Delhi, the 1st February, 1971.

NOTIFICATION
INCOME-TAX

No.16(F.No.404/22/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:

1. Shri F. Ahmed, and
2. Shri R.K. Dutta,

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 15th February, 1971.

R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.16(F.No.404/22/71-ITCC):

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R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Government of India.

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